

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

No. (IB)-148(PB)/2017

SECTION: UNDER SECTION 9 of (IBC)

IN THE MATTER OF:

Manish Mehta & Ors.....Petitioner

V/s

A.V.J. Developers (India) Pvt. Ltd.Respondent

Order delivered on 03.07.2017

Coram:

R.VARADHARAJAN
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner(s) : Mr. Aditya Vijay Kumar, Advocate
Mr. Sanskar Agarwal, Advocate

For the Respondent : -

ORDER

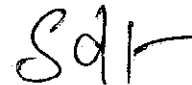
Learned Counsel for the Petitioner is present and represents that in respect of order dated 30.6.2017, appeals in relation to the same issue are pending before the Hon'ble NCLAT and the matter is posted on 10.07.2017 for



arguments and disposal and in the circumstances, the matters may be deferred to a date after 10.7.2017. It is also represented by Learned Counsel for the Petitioner that despite issue of notice to the respondent companies, there is no representation on the part of the respondent companies. In the circumstances, the matter is adjourned to 11.7.2017 at the request of the Petitioner.



(DEEPA KRISHAN)
MEMBER (TECHNICAL)



(R.VARADHARAJAN)
MEMBER (JUDICIAL)

U.D.Mehta
03.07.2017